

12:07 hrs.

BUSINESS OF THE HOUSE

Shri Khushwaqt Rai (Kheri): I have a submission to make and that is with regard to the adjournment motion that you have disallowed. I do not want to say anything about that. But, since the flood situation in the U.P. is serious and alarming, I would request you to ask the hon. Minister to make a statement either on Monday or Tuesday.

Mr. Speaker: There will be a discussion on the general flood situation. I am sending this adjournment motion to him. He will make a statement relating to the U.P. also.

Shri S. M. Banerjee (Kanpur): That is next week. It is stated in today's papers that 113 people have died and 10,000 villages marooned and 10 lakh acres of land flooded. There should be immediate help from the Centre.

Mr. Speaker: Shri Khushwaqt Rai tabled an adjournment motion. Next week or early next week—we will have it on Monday if possible.

Shri S. M. Banerjee: The Centre should immediately give help. The hon. Minister comes from U.P.

Mr. Speaker: A number of people are anxious about the U.P.

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): So far as the previous floods in the U.P. are concerned, I have placed a statement on the Table of the House. As far as the recent floods are concerned, I am prepared to make a statement today or tomorrow or the day after as you like.

Shri S. M. Banerjee: You better admit the adjournment motion, Sir. He has taken it very lightly.

Mr. Speaker: I will treat this adjournment motion as a Call Attention Notice. The hon. Minister may make a statement regarding the situation in the U.P. tomorrow. This will be treated as a Call Attention notice and will be called tomorrow.

12:09½ hrs.

PAPERS LAID ON THE TABLE

RULES UNDER THE DRUGS ACT

The Minister of Health (Shri Kar-markar): I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 33 of the Drugs Act, 1940:—

- (i) The Drugs (Second Amendment) Rules, 1961, published in Notification No. S.O. 1124 dated the 20th May, 1961.
- (ii) The Drugs (Third Amendment) Rules, 1961, published in Notification No. S. O. 1449 dated the 24th June, 1961.
- (iii) The Drugs (Fourth Amendment) Rules, 1961, published in Notification No. S.O. 1588 dated the 8th July, 1961.

[Placed in Library, See No. LT-3143/61].

ORDERS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madhya Pradesh) Price Control Order, 1961, published in Notification No. G.S.R. 1042 dated the 14th August, 1961.
- (ii) The Rice (Madhya Pradesh) Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 1045 dated the 17th August, 1961.
- (iii) The Rice (Punjab) Second Price Control (Ninth Amendment) Order, 1961 published